

(By circulation)

Rev. No. 26/02

OA 778/01

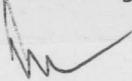
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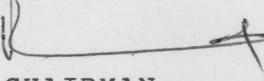
HON. MR. JUSTICE R. R. K. TRIVEDI, V.C.

HON. MAJ. GEN. K. K. SRIVASTAVA, MEMBER (A)

This application for review of the order dated 23.1.02 has been filed on 21.3.02. Thus there is a delay, for condoning which application has been filed giving explanation. Considering the facts and circumstances stated therein, the delay is condoned.

We have considered the review application and the order dated 23.1.02, however, we do not find any error apparent on the face of record calling for our interference with the order by way of review. The application is accordingly rejected.

 MEMBER (A)

 VICE CHAIRMAN

Uv/

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IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.

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REVIEW APPLICATION NO. 26 OF 2002.

IN
ORIGINAL APPLICATION NO. 778 OF 2001.

Kailash Chandra Tiwari S/o Late K.D.Tiwari,
aged about 60 years, Village : NIKASPUR,
Post : SARAHULA, DISTRICT: GHAZIPUR (U.P.).

.... APPLICANT.

Versus.

1. Union of India owning and representing
"Northern Railway" notice to be served to-
The General Manager, Northern Railway,
Headq-uaarters Office, Baroda House,
NEW DELHI.
2. The Divisional Railway Manager,
Northern Railway, D.R.M.Office,
Nawab Yusuf Road, Allahabad.
3. Shri S.K. Luthra,
The Additional Divisional Railway Manager,
Northern Railway, Allahabad.
(The Appellate Authority).
4. Shri Dayal Dogra,
The Sr.Divisional Electrical Engineer/TRD,
Northern Railway, D.R.M.Office, AMB-ALA.
(The Disciplinary Authority).

..... RESPONDENTS.



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